GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:4555 ANSWERED ON:06.08.2009 COMPLIANCE OF THE DGCA RULES Yadav Shri Om Prakash

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the rules framed by Directorate General of Civil Aviation are being followed by all the Airlines;
- (b) if so, the details thereof;
- (c) whether the activities and flight safety measures adopted by the Airlines are being monitored by the Government;
- (d) if so, the details thereof;
- (e) whether centralization of flight dispatch is recognized by the Government; and
- (f) if not, the action taken by the Government against the Airlines which are implementing flight dispatch centralization?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

- (a) and (b):- Yes, Sir.All the airlines follow Aircraft Act,1934, Aircraft Rules, 1937 and instructions issued by Directorate General of Civil Aviation (DGCA) in pursuance of thereof.
- (c) and (d):- To monitor the compliance of rules and regulations pertaining to aviation, surveillance and safety audit of the operators is carried out by DGCA.
- (e) and (f):- Centralised flight despatch is an alternate means of compliance of the flight plan submission requirements. A committee has been constituted to look into detailed provisions of centralised flight despatch.